

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 137/2025

**In the matter of:**

Renu Bala

...Applicant

Versus

MoEF&CC & Ors

...Respondents

**NDOH:- 19.09.2025**

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Filed by:

New Delhi:

Dated: 15<sup>th</sup>.09.2024

  
Delhi Pollution Control Committee

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**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 05.05.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Dr. BMS Reddy, Sr. Environmental Engineer, Delhi Pollution Control Committee, 2<sup>nd</sup> Floor, Vikas Bhawan II, Civil Lines, Delhi- 110054, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 05.05.2025 and pleased to issue notice to file reply/response.



That, M/s Worldstreet Sports Center Limited has sought issuance of Consent to Establish (CTE) from the answering respondent for the development of a Multi-Sports Arena in Dwarka, New Delhi, which includes Cricket outdoor stadium, Indoor stadium, commercial building. The total plot area as per Terms of Reference (ToR) of the project is 248,610.53 sqm, net plot area after deducting reserved area for Trumpet as per Zonal Plan & STP and canal area is 203,961.50 sqm. The proposed

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total built-up area is 268,474,91 sqm. The proposed FAR area is 104366.12 sqm. The proposed Non-FAR areas is 164108.79 sqm. The proposed ground coverage is 53209.26 sqm. Total no. of expected population will be 59,513 persons. No. of basements will be 1 and number of floors will be cricket outdoor stadium (G+4), Indoor Stadium (G+3), Commercial Building (G+3), Club and MLCP Block (C+SF+10). The maximum height of the building will be 43 mts (Club & MLCP Block).

4. The project falls under the purview of EIA Notification, 2006 and is required to obtain Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA)-Delhi granted the Terms of Reference (ToR) for the project on 03 January 2024. The project was recommended for grant of EC by the State Expert Appraisal Committee (SEAC), Delhi in its 141<sup>st</sup> meeting dated 07.03.2024. The matter was scheduled before SEIAA, Delhi but was not finalized due to lack of quorum and was subsequently transferred to MoEF&CC, Government of India upon expiry of SEIAA's term on 05.09.2024. The application for EC is currently under consideration at MoEF&CC as per Parivesh portal.
5. That, M/s Worldstreet Sports Center Limited has applied for issuance of Consent to Establish (CTE) from the answering respondent for this project vide application ID 11349755. The Consent to Establish has been issued by answering respondent vide Certificate No:-G-49582 under the provision of section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under RED Category.

That it is most respectfully submitted that, the Government of NCT of Delhi framed "The Delhi Preservation of Trees Act (DPTA) in the year of 1994. This legislation provides legal protection to trees in Delhi. The Act aims to prevent any action that might harm the growth or regeneration of trees. As per the act, a tree is defined as any woody plant that has branches supported by a trunk or body of at least 5 Cm diameter and is at least one meter high from the ground level. The Act prohibits several activities that can cause the death of a tree, such as cutting, uprooting, bulldozing, girdling, and pollarding. Applying arboricides, burning, or damaging a tree



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in any other manner that can lead to its death is also considered as illegal under the Act.

7. That, the answering respondent per se does not have jurisdiction under "The Delhi Preservation of Trees Act (DPTA), 1994". The Forest Department, Government of NCT Delhi is the appropriate authority under this Act.
8. In view of the above, the present compliance reports may kindly be taken on record.

*Kullu*  
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 15<sup>th</sup> day of September, 2025.

*Kullu*  
DEPONENT



ATTESTED  
*[Signature]*  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI

15 SEP 2025